



18

% 2.02.2010

Present: Mr. P. K. Jain, Adv. for the petitioner.
Ms. Sonia Mathur, Adv. for the respondent.

+Crl. M. A. No. 1123/2010

*

Allowed. subject to all just exceptions.

+Crl. M. C. No. 311/2010

*

Learned counsel for the petitioner wants to withdraw the petition and prays that trial court may be directed to dispose of the application filed under Section 245 (2) of Cr. P. C, which is pending for disposal for the last five years.

Learned counsel for the petitioner further prays that in the meanwhile, petitioner may be granted exemption from personal appearance through counsel.

In view of the above statement given by the learned counsel for petitioner, the petition is dismissed as withdrawn.

Trial court shall dispose of application under Section 245 (2) Cr. P. C filed on behalf of petitioner, preferably within a period of six month from today.

Petitioner is granted exemption from personal appearance through counsel, till disposal of application under Section 245 (2) Cr. P. C.

The Counsel must appear before the trial court on the dates fixed.

Copy of this order sent to the trial court.

Dasti.

V.B. GUPTA, J.

February 02, 2010
ab